

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 183/MP/2021

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 and 113 of the Central Electricity Regulatory Commission (conduct of business) Regulations, 1999, seeking directions to Southern Regional Power Committee to provide necessary information regarding intra-State transmission lines falling under Regulation 2(1)(EE) Central Electricity Regulatory Commission (sharing of inter-state transmission charges and losses) Regulations, 2020.
Date of Hearing	:	12.10.2021
Coram	:	Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	Transmission Corporation of Andhra Pradesh Ltd. (APTRANSCO)
Respondents	:	Southern Regional Power Committee (SRPC)
Parties Present	:	Shri Sidhant Kumar, Advocate, APTRANSCO Ms. Manyaa Chandok, Advocate, APTRANSCO Shri P Suryachandram, APTRANSCO Ms. P. Jyotsnana Rani, APTRANSCO

Record of Proceedings

Case was called out for virtual hearing.

2. Leaned counsel for the Petitioner submitted that the Petitioner owns intra-State transmission lines in Andhra Pradesh which are used for transmission of inter-State power and is entitled to recover YTC for such transmission lines. Accordingly, it has approached SRPC on 12.5.2021 to certify the intra-State lines owned by the Petitioner which carried inter-State power during 2021 for claiming tariff for the year 2021. SRPC vide letter dated 13.5.2021 has refused to issue the requisite certification stating that such certification is not envisaged in the 2021 Sharing Regulations and directed the Petitioner to approach the Commission directly for approval of tariff for such intra-State transmission lines.

3. The Commission observed that it is the responsibility of APTRANSCO to give the details of the intra-State transmission lines which in its view are used for transmission of inter-State power.



4. In response, the learned counsel for the Petitioner sought two weeks' time to get instructions from APTRANSCO in this regard.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

